

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 202
IB-22/ND/2020**

IN THE MATTER OF:

Mr. Hukum Singh

...PETITIONER

Vs.

Adaab Hotels Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 13.01.2020

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor/F.C. :Mr. PalzerMoktan, Advocate
For the Respondent/ Corporate-debtor :Mr. Vishal Ganda and Mr.
AmanChoudhary, Advocates

ORDER

Heard the submissions made by the counsel for the operational creditor. The affidavit filed in compliance to 9(3)(C) of the IB Code is taken on record. Advocate Mr. Vishal Ganda has appeared on behalf of the corporate debtor offered to file Vakalatnama within 3 days and reply in the matter within 10 days. Post the matter to 04.02.2020.

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**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**